

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 27 of 2020

IN

Company Appeal (AT) No. 44 of 2018

In the matter of:

Suman Dhir & Anr.

...Appellants

Vs.

**Gyan Ganga Educational Institute
Pvt. Ltd. & Ors.**

....Respondents

Present

For Appellants: Mr. John Thomas & Ms. Aauushya Aankul, Advocates.

**For Respondents: Mr. Amit Shankar Amist, for R-1 to 3.
Mr. Jeevesh Nagrath & Mr. Chandan Dutta, Advocates.**

ORDER
(Virtual Mode)

19.03.2021: From perusal of the record it appears that in Company Appeal (AT) No. 44 of 2018 the Bench of this Hon'ble Tribunal consisting of Hon'ble Mr. Justice A.I.S. Cheema, Member (Judicial) and Hon'ble Mr. Balvinder Singh, Member (Technical) have delivered a Judgement on 20.08.2019 and given certain directions.

As the directions was not complied a Contempt Application (AT) No. 27 of 2020 was filed on 19.03.2021 in which Short Reply was filed on behalf of the Respondent No. 1 to 3 on 30.10.2020.

Then, this Contempt Application (AT) No. 27 of 2020 was listed before this Bench on 11.02.2021.

From the perusal of the Order dated 08.01.2021, this Tribunal passed the following orders:-

- (1) For filing a proposal in respect of the balance unsecured loan with interest @ 10% compounded annually which the Respondents have to pay from 01.04.1999.
- (2) Counsel for the Appellants was directed to file proposal pursuant to their suit on 19.03.2021. A proposal for payment of balance of unsecure loan along with compound interest @ 15% per annum from 01.04.1999 to 28.02.2021 was filed.

Learned Counsel for the Respondent have filed their Response on Affidavit on 15.03.2021.

So, as view of the fact My Lord Justice is presently proceeding in Court No. 2 in this Tribunal and demands that this case may be listed before the My Lord.

Let this Contempt Application (AT) No. 27 of 2020 should go out of our list and to be placed before the Hon'ble Acting Chairperson for passing appropriate orders for listing the Contempt Application before the Appropriate Bench.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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Contempt case (AT) No. 27 of 2020 in Company Appeal (AT) No. 44 of 2018.